GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:1955 ANSWERED ON:19.08.2013 TOLL POLICY Hegde Shri Anant Kumar;Joshi Dr. Murli Manohar

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether toll tax is charged from road users in order to recover the cost of construction of roads;
- (b) if so, the details thereof and the item-wise details of expenditure on the basis of which toll tax is prescribed;
- (c) whether the Government proposes to change the toll policy; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI SARVEY SATHYANARAYANA)

(a) to (d) Yes Madam. Government has notified the National Highways Fee (Determination of Rates & Collection) Rules, 2008 on 5.12.2008, as amended from time to time, for the projects taken up on or after 05.12.2008. For the stretches completed before 5th December, 2008 the fee collection is as per the National Highways (collection of Fees by any person for the use of Section of National Highways/ Permanent Bridge/Temporary Bridge on National Highways) Rules, 1997; the National Highways (Fees for the use of National Highways Section and Permanent Bridge – Public Funded Project) Rules, 1997; and the National Highways (Rate of fee) Rules, 1997 for those completed after the date of notification of these Rules. The above mentioned Rules have been notified under Section 7 of the National Highways Act, 1956. The user fee on a stretch of National Highway is collected as per the individual Notifications published in the Official Gazette by the Central Government. In cases where a particular stretch of National Highway is entrusted to a State Government/UT, they comply with the Notifications issued by the Central Government. The quantum of user fee levied depends on the length of the stretch.